CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 250/TT/2024

Subject : Petition for approval of transmission tariff for the

2019-24 period for new T&D Elements, namely, 1) Burdwan GIS 2) 220 kV D/C Parulia-Burdwan Transmission Line 3) 2 Nos. 220 kV bay at Parulia Sub-station, and 4) 4th Power Transformer at Durgapur Sub-station in respect of "New Element of Damodar Valley Corporation" in the Eastern

Region.

Date of Hearing : **20.3.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company

Limited (WBSEDCL) and Anr.

Parties Present : Shri Venkatesh, Advocate, DVC

Shri Nihal Bhardwaj, Advocate, DVC Shri Aashwyn Singh, Advocate, DVC

Record of Proceedings

At the outset, the Petitioner's counsel submitted that the Petitioner had filed the requisite information sought by the Commission.

- 2. After hearing the Petitioner's counsel, the Commission observed that some information is yet to be filed by the Petitioner. Accordingly, the Commission directed the parties as under:
 - (a) The Respondents to file their respective replies (as a last opportunity) within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
 - (b) The Petitioner to furnish the following information within three weeks with an advance copy to the Respondents:
 - (i) Justification regarding the projected ACE along with the Liability Flow Statement.
 - (ii) The reasons for the delay in the issue of work orders for the transmission assets covered in the instant Petition.



- (iii) Detailed justification on the mismatch of the capital cost as on 31.3.2024 and project completion cost for the different transmission assets covered in the instant Petition;
- (iv) Clarification regarding the discrepancies in the supporting documents submitted against the COD of the following transmission assets:
 - Asset-1: Scope of work consists of 7 Nos. 220 kV Bays at Burdwan Sub-station, whereas Trial Run Operation Certificate dated 27.9.2022 and COD Certificate dated 17.10.2022 have been submitted for 5 Nos. 220 kV bays.
 - Asset-3: The CEA Energization Certificate dated 2.3.2021 depicting the new 2 Nos. 220 kV Line Bay as Bay #15 & 16, whereas the Trial Run Certificate dated 17.3.2022 and COD letter dated 12.5.2022 depicting the new 2 Nos. 220 kV Line Bay as Bay #215 & 216.
 - Asset-4: CEA Energization Certificate, Trial Run Certificate, and COD certificate for all the elements of Asset-4 as per the scope of work.
- (v) Details of the approved SCOD of the transmission assets.
- (vi) All tariff forms be revised and filed as per the revised capital cost.
- (vii) Auditor's Certificate in the format given below:

SI. No.	Particulars	Land (Leasehold)	Land (Free Hold)	Building & Civil Works	Trans. Line	Sub- Station	PLCC/Comm. System	IT Equipment inc. S/W	Total
1	Exp. Up to COD								
2	ACE during COD to 31.3.2022								
3	ACE During 2022-23								
4	ACE During 2023-24								
	Total								

Initial Spares Calculation

Particulars	Trans. Line	Sub- Station	PLCC/Comm System	Total
Total Cost (Plant & Machinery				
cost excluding IDC, IEDC, Land				
Cost, and Cost of Civil works				



for the purpose of Initial Spares)							
IDC and IEDC Certificate							

SI.	Particulars	Capital	IEDC	IDC	Total
No.		Cost			
1	Exp. upto COD				
2	ACE during COD to 31.3.2022				
3	ACE during 2022-23				
4	ACE during 2023-24				
	Total				

- (viii) As per the Petitioner's submissions in compliance with the RoP for the hearing dated 18.11.2024, all the transmission assets are completely financed through equity. Accordingly, in terms of the 2nd proviso to Section 32(5) of the 2019 Tariff Regulations, submit the Weighted Average Rate of Interest of the company as a whole, commensurating with the period of each transmission assets Implementation Schedule and depict the same in the IDC statement and Form-9(C).
- (ix) Form-12A showing the detailed element-wise break-up of the IEDC amount for each asset separately.
- (x) Form-6, duly filled in, showing debt and equity for each asset.
- (xi) Form-9C for each asset separately.
- (xii) Copies of the approved RCE for Assets-II and III.
- 3. The matter will be listed for the hearing on **20.5.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

